GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 3358 TO BE ANSWERED ON THE 17th DECEMBER, 2021

PRACTICAL STUDY FOR THE INDIAN MEDICAL STUDENTS STUDYING ABROAD

3358: SHRI RAJMOHAN UNNITHAN:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government is cognizant of the large number of Indian Medical students from Kerala studying in China and other countries, who are facing problems from March 2020 due to COVID pandemic restrictions;
- (b) whether the Government proposes to make urgent arrangements for clinical and practical study in India for these Foreign Medical Graduates (FMGs) to compensate for the lost practical training abroad, if so, the details thereof, if not the reasons therefor;
- (c) whether the Government has formulated any proposal to implement the One India One Registration scheme for FMGs and to stop State-level registration, if so, the details thereof and if not, the reasons therefor;
- (d) whether the Government proposes to provide both lab and clinical practice in the hospitals here till China takes them back; and
- (e) if so, the details thereof and if not, the reasons therefor?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE

(DR BHARATI PRAVIN PAWAR)

- (a): As informed by National Medical Commission (NMC), foreign medical institutions are not under the purview of NMC. Therefore, the NMC cannot monitor the basic training of any candidate pursuing undergraduate medical course in foreign institutes.
- (b) to (e) Allowing observership in Indian institutions may compromise with training of Indian medical graduates especially in the crisis of COVID-19 pandemic where there is

already a dearth of teaching material in the form of patients in Indian setup. However, efforts are being made by the Indian Embassy in Beijing for return of foreign students to China to resume their in-person classes.

As per National Medical Commission (NMC) Act, 2019, any person with a foreign medical qualification shall have to qualify National Exit Test for the purpose of obtaining licence to practice medicine as medical practitioner and for enrolment in the State Register or the National Register.
